

Salting up of petro-chemical units in the State*

*178. SHRIMATI KANAK MUKHERJEE; Will the Minister of PETROLEUM be pleased to state:

(a) the names of the States which had proposed to the Central Government to set up Petro-chemical units in their States during the Sixth Five Year Plan period;

(b) the name of the State which had offered to the Central Government 40 per cent equity shares and direct participation in implementing the petro-chemical project in that State?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM (SHRI NAWAL KISHORE SHARMA): (a) Andhra Pradesh, Assam, Bihar, Gujarat, Haryana, Himachal Pradesh, Jammu & Kashmir, Karnataka, Kerala, Madhya Pradesh, Maharashtra, Orissa, Punjab, Rajasthan, Sikkim, Tamil Nadu, Uttar Pradesh and West Bengal.

(b) The State Governments of Gujarat and West Bengal had suggested participation of the Central Government in the equity share capital of the petrochemical complexes proposed to be set up in their respective States.

Licences for cement Industry

•179. SHRI SURAJ PRASAD:

SHRI INDRADEEP SINHA;

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether Government have suspended further licensing for the Cement industry in the Seventh Five Year Plan period;

(b) whether it is a fact that there is shortage of cement in the country; and

(c) the extent to which the decision of Government to suspend further licensing is likely to affect the attainment of self-sufficiency in cement production?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) No, Sir.

(b) With the significant increase in domestic production of cement, the availability of cement has generally improved except in certain pockets where transport constraints exist.

(c) Does not arise.

Foreign trade marks and foreign collaborations

*180. SHRI SURESH KALMADI; SHRI DHARAM CHANDER PRASHANT;

Will the Minister of INDUSTRY AND COMPANY AFFAIRS be pleased to state:

(a) whether it is a fact that while granting foreign collaborations, Government used to stipulate that no foreign trade marks will be permitted; and

(b) if so, what was the reason for putting such a clause?

THE MINISTER OF INDUSTRY AND COMPANY AFFAIRS (SHRI VEERENDRA PATIL): (a) and (b). As a general policy of the Government, use of foreign brand names is discouraged. Foreign brand names are not ordinarily allowed for use on products for internal sales, although there is no objection to their use on products to be exported. A condition to this effect is being incorporated in all approvals for foreign collaborations.